

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF  
TELANGANA AND THE STATE OF ANDHRA PRADESH**

**VACATIONS – Sankranthi Vacation, 2015 – High Court of  
Judicature at Hyderabad – Sitting Arrangements – Notification – Issued.**

**ROC.NO.4122/SO-1/2014**

**DATED: 30.12.2014**

**NOTIFICATION NO.59/SO/2014**

It is hereby notified that the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh will be closed for Sankranthi Vacation, 2015 from Friday the 2<sup>nd</sup> January, 2015 to Tuesday the 13<sup>th</sup> January, 2015 (both days inclusive).

During the Vacation, the following Hon'ble Judges will be sitting in the High Court of Judicature at Hyderabad for hearing the matters at 10.30 A.M. as given below:-

**First spell of vacation court during Sankranthi Vacation, 2015 starts from 02-01-2015 to 07-01-2015 (both days inclusive).**

Date of filing	Date & time of sitting	Hon'ble Judges	Bench matters
05.01.2015	07.01.2015 10.30 AM to 1.30 PM and 2.15 pm to 4.15 pm	Hon'ble Sri Justice C. Praveen Kumar & Hon'ble Sri Justice Challa Kodanda Ram	Division Bench
		Hon'ble Sri Justice A. Rajasheker Reddy	Single Bench

**Second spell of vacation court during Sankranthi Vacation, 2015 starts from 08-01-2015 to 13-01-2015 (both days inclusive).**

Date of filing	Date & time of sitting	Hon'ble Judges	Bench matters
09.01.2015	13.01.2015 10.30 AM to 1.30 PM and 2.15 pm to 4.15 pm	Hon'ble Sri Justice M.S. Ramachandra Rao & Hon'ble Sri Justice S.V. Bhatt	Division Bench
		Hon'ble Sri Justice P. Naveen Rao	Single Bench

**Note: 1)** Hon'ble Judges will preside over the Single Benches after completion of the work of the Division Bench.

**2)** No fresh matter be taken up beyond 4.15 pm without permission of the Hon'ble the Chief Justice. However, the Hon'ble Court can continue the matter which has already been taken up by their Lordship before 4.15 pm. If Hon'ble Courts intend to take up any matter beyond 4.15 pm, the Registrar Judicial shall obtain the permission from the Hon'ble the Chief Justice.

- 1) All lunch motions/ urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Senior Judge sitting in the Hon'ble Division Bench.
- 2) All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.

Notice of any application of extremely urgent nature shall be given to the following **Vacation Officers** before 1.30 pm on Monday the 5<sup>th</sup> January, 2015 and on Friday the 9<sup>th</sup> January, 2015.

1. Sri K.Ravi Kumar, Deputy Registrar
2. Sri K.Bhaskara Rao, Assistant Registrar
3. Sri D.Rajendra Kumar, Assistant Registrar
4. Sri K.M.Ramesh Babu, Assistant Registrar

Hon'ble Vacation Judges will hold the Court on the date mentioned above or any other day during vacation period as their Lordships think fit to hear the following types of matters.

- i. Habeas Corpus matters
- ii. Anticipatory bail matters
- iii. Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.
- iv. Any other urgent matter, which cannot wait till the end of the vacation (such as, eviction/dispossession, demolition etc.) specifically permitted by the Senior Vacation Judge.
- v. Notice of any application of urgent nature shall be given to the Vacation Officers concerned before 1-30 p.m. on the day of filing.

Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.

During the above period, Hon'ble Senior Vacation Judge is authorized to constitute Benches and allocate subject and rosters however with the approval of the Hon'ble Chief Justice.

No policy and administrative matters shall be taken up during vacation.

  
**REGISTRAR GENERAL**

To

- 1) The Pri. Secretary to the Hon'ble the Chief Justice. (With a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal)
- 3) All the Registrars, High Court of Judicature at Hyderabad
- 4) The Officers concerned.

- 5) All the Unit Heads in the State of Telangana and the State of Andhra Pradesh.
- 6) All the Officers, High Court of Judicature at Hyderabad.
- 7) All the Section Heads, High Court of Judicature at Hyderabad.
- 8) The Chief Judges, City Civil Court and City Small Causes Court, Hyderabad.
- 9) The Metropolitan Sessions Judge, Hyderabad, Vijayawada and Visakhapatnam
- 10) The Director, A.P. Judicial Academy, Secunderabad.
- 11) The Member Secretary, A.P. State Legal Services Authority, Hyderabad and Telangana State Legal Services Authority, Hyderabad.
- 12) The Secretary, A.P. H.C. Legal Service Committee, Hyderabad.
- 13) The Advocate General, State of Telangana, Hyderabad.
- 14) The Advocate General, State of Andhra Pradesh, Hyderabad.
- 15) The Secretary to Governor, for the State of Telangana and State of Andhra Pradesh, Hyderabad.
- 16) The Chief Secretary to Government, Government of Telangana, Hyderabad.
- 17) The Chief Secretary to Government, Government of Andhra Pradesh, Hyderabad.
- 18) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Telangana, Hyderabad.
- 19) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Hyderabad.
- 20) The Chairman, A.P. Administrative Tribunal, Hyderabad.
- 21) The Chairman, Industrial Tribunals (I,II & Addl.), Hyderabad.
- 22) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 23) The Chairman, Sales Tax Appellate Tribunal, Hyderabad & Addl. Bench at Visakhapatnam.
- 24) The Chairman, Co-operative Tribunal, Hyderabad and Vijayawada.
- 25) The Presiding Officer, State Transport Appellate Tribunal, Hyderabad.
- 26) The Presiding Officer, Wakf Tribunal, City Civil Court compound, Hyderabad.
- 27) The Presiding Officers, Labour Courts at Hyderabad, I,II & III, Visakhapatnam, Guntur, Ananthapur, Warangal & Godavari Khani.
- 28) The Secretary General, Supreme Court of India, New Delhi.
- 29) The Registrar, Supreme Court of India, New Delhi.
- 30) The Registrar, All High Courts in India.
- 31) The Registrar, Railway Claims Tribunal, Hyderabad.
- 32) The Registrar, Income Tax Tribunal, Hyderabad.
- 33) The Registrar, A.P. Lokayukta, Hyderabad.
- 34) The Registrar, State Consumers Redressal Forum, Hyderabad.
- 35) The Secretary, Bar Council of A.P., Hyderabad.
- 36) The Accountant General, Andhra Pradesh, Hyderabad.
- 37) The Public Prosecutor for the State of Telangana at High Court of Judicature at Hyderabad.
- 38) The Public Prosecutor for the State of Andhra Pradesh at High Court of Judicature at Hyderabad.
- 39) The Administrator, Government Pleaders, Hyderabad.
- 40) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 41) The Special Judge for Economic Offences, Hyderabad.
- 42) The Special Judge for Essential Commodities Act, Hyderabad.
- 43) The Special Judge for Trial of CBI Cases, Hyderabad and Visakhapatnam.
- 44) The Special Sessions Judge for SCs & STs (POA) Act, 1989-cum-VI Metropolitan Sessions Judge, Secunderabad.
- 45) The Special Sessions Court for Trial of cases under SCs & STs (POA) Act, 1989-cum-Addl. District & Sessions Judges in the State.
- 46) The Special Judge for SPE & ACB Cases, Vijayawada & Nellore.

- 47) The Judge, Family Courts at Hyderabad, Adilabad, East Godavari at Rajahmundry, Nalgonda, Nellore, Mahabubnagar, Medak at Sangareddy, Prakasam at Ongole, Secunderabad, Srikakulam, Vijayawada, Visakhapatnam, Warangal, Tirupathi and Kurnool.
- 48) The Registrar, Special Court under the A.P. Land Grabbing Prohibition Act, Hyderabad.
- 49) The Registrar, Special Court under the A.P. Electricity (Amendment) Act – 2000, Sec'bad.
- 50) The Presiding Officer, Court of the Special Judge for trial of Embezzlement of Funds in Social Welfare Department, Nampally, Hyderabad.
- 51) The Director of Prosecutions, Hyderabad.
- 52) The Commissioner of Printing Stationery & Stores Purchase, Government Central Press, Chanchalguda, Hyderabad (For Publication in the Gazette Urgently)
- 53) The President, Judicial Officers' Association, High Court of Judicature at Hyderabad.
- 54) The Secretary, Junior Officers' Association, High Court of Judicature at Hyderabad.
- 55) The President, High Court Service Association, High Court of Judicature at Hyderabad.
- 56) The President, High Court Advocates' Association, High Court of Judicature at Hyderabad.
- 57) The Secretary, Advocates' Clerks' Association, High Court of Judicature at Hyderabad.
- 58) The President, Court Masters and Personal Secretaries to the Hon'ble Judges' Association, High Court of Judicature at Hyderabad.
- 59) The Secretary, State Judicial Employees Association, Criminal Courts Compounds, Red Hills, Nampally, Hyderabad.
- 60) The General Secretary, A.P. Judicial Class IV Employee's Association, c/o District Court, Chittoor.
- 61) The Commissioner, Information & Public Relations, Hyderabad.  
(with a request to publish the notification in all local dailies)
- 62) The Director, All India Radio, Public Gardens, Hyderabad.
- 63) The News Director, Doordarshan Kendra, Ramanthpur, Hyderabad (Mobile No.9666631363).
- 64) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 65) The Overseer, High Court of A.P., Hyderabad.
- 66) SPARE

} With a request for making necessary announcement

} For publication in the Newspaper